

Central Administrative Tribunal Jabalpur Bench Camp at Gwalior

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OA No.901/05

Gwalior, this the 8th day of November, 2006.

CORAM

Hon'ble Dr.G.C.Srivastava, Vice Chairman\ Hon'ble Shri A.K.Gaur, Judicial Member

Ismile Khan S/o Shri Haider Khan R/o Bada Gaon, Morar Gwalior and

11 others.

Applicants

(By advocate Shri Raja Sharma)

Versus

1. Union of India through Ministry of Defence New Delhi and others.

Respondents.

(By advocate Shri V.K.Sharma)

ORDER (oral)

By Dr.G.C.Srivastava, Vice Chairman

Shri V.K.Sharma, learned counsel for the respondents, has filed reply enclosing therein a copy of letter dated 6.1.06 issued by the Directorate General of Supplies & Transport, stating that industrial mazdoors will also be entitled to grant of ACP in terms of DoPT's order on the subject. The relief sought for in this OA is also for grant of ACP benefit.

2. In terms of this order issued by the Directorate General of Supplies & Transport, the respondents are directed to consider the

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case of the applicant and grant the benefit due to him within a period of three months from the date of receipt of this order. In case the benefit is not admissible, a detailed and reasoned order shall be passed by the respondents within this period. It be noted that we have not considered the OA on merits.

- 3. With the aforesaid directions, the OA is disposed of.
- 4. Memo of parties be supplied while issuing the certified copy of this order.

(A.K.Gaur)
Judicial Member

(Dr.G.C.Srivastava)
Vice Chairman

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